श्री भगवत नारायण भार्गव : क्या यह सच है कि इस स्कीम को चलाने के लिये डाइरेक्टर नियुक्त कर दिये गये हैं ?

डा० कालू लाल श्रीमाली : डाइरेक्टर तो यूनिवर्सिटी को नियुक्त करना पड़ेगा, गवर्नमेंट को नहीं करना है ।

SHRI J. S. PILLAI: May I know, Sir, which are the universities which are now having evening colleges?

DR. K. L. SHRIMALI: The Delhi University has evening colleges, and as far as I know, there are one or two other universities which have also evening colleges, but this is subject to correction.

SHRI N. SRI RAMA REDDY: May I know, Sir, whether these evening colleges are having only the pre-university course and then the degree course, and may I know also what other courses are included in these evening colleges?

DR. K. L. SHRIMALI: Well, Sir, the evening courses include the pre-university course also, and at present they have only arts courses; they do not have science courses. But there is a proposal to expand the scope of this scheme and this committee will look into that matter also.

श्री भगवत नारायण भार्गव : क्या यह पाठ्यक्रम ग्रेजुएट्स और पोस्ट ग्रेजुएट्स दोनों के लिये लागू होगा ?

डा० कालू लाल श्रीमाली : यह तो जब कमेटी की सिफारिशें आ जायेंगी तभी निश्चित रूप से मालूम होगा ।

SHRI BAIRAGI DWIBEDY: May I know, Sir, whether the correspondence courses and the evening courses are to be managed by the existing staff?

DR. K. L. SHRIMALI: All these details will have to be worked out by the Delhi University and when the scheme has been fully worked out, I shall be very glad to give this information to the hon. Members.

आसाम में पाकिस्तानी व्यक्ति

*४५. **श्री नवाबसिंह चौहान** : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आसाम में इस समय पाकिस्तानी नस्ल के लोग भारी संख्या में मौजूद हैं और १९६१ की जनगणना के समय आसाम की जनसंख्या के आंकड़ों में इन व्यक्तियों का समावेश नहीं किया गया ;

(ख) यदि हां, तो कितने लोगों को भारत छोड़ने के नोटिस अब तक दिये जा चुके हैं ; और

(ग) देश में गैर कानूनी ढंग से आने तथा रहने के बारे में अब तक कितने लोगों के विरुद्ध कानूनी कार्यवाही की जा चुकी है ?

†[PAKISTANIS IN ASSAM

*45. SHRI NAWAB SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at present there is a large number of persons of Pakistani origin in Assam and that these persons were not included in the population figures of Assam during the 1961 Census Operation;

(b) if so, how many persons have so far been served with notices to leave India; and

(c) the number of persons against whom legal action has so far been taken for illegal entry and stay in the country?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार) : (क) से (ग) सूचना एकत्र की जा रही है और ज्यों ही उपलब्ध होगी सभा पटल पर रख दी जायेगी ।

†[ ] English translation.

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) to (c) The information is being collected and will be laid on the Table of the House as soon as it is available.]

श्री नवाबसिंह चौहान : ऐसे लोगों का प्रश्न बहुत दिनों से विचाराधीन है और बराबर हर एक संसद् के सत्र के समय आता है। तो क्या इस सम्बन्ध में केन्द्रीय सरकार ने राज्य सरकार से कोई सम्पर्क स्थापित किया है? क्या कारण है कि इतने दिनों से, जब से यह प्रश्न चल रहा है, राज्य सरकार से सम्पर्क स्थापित करने के बाद भी मुकम्मल जानकारी नहीं मिली? और अगर मुकम्मल जानकारी नहीं मिली, तो न सही लेकिन कम से कम अधूरी जानकारी जो आपने हासिल की है, वही आप बता दें कि कितने आदमी उनमें से पाकिस्तानी ओरिजिन के हैं जो आसाम के अन्दर इस वक्त रह रहे हैं?

SHRI B. N. DATAR: Two questions arises in this respect, as to how many are of Pakistani origin but domiciled in India. Now so far as they are concerned, the hon. Member wants to know whether some of them have not been enumerated in the census at all. This is entirely an unusual question and therefore the matter has to be taken up with the State Government. It has been so done, and after the information is received it will be placed on the Table.

श्री नवाबसिंह चौहान : क्या यह सच है कि जो पाकिस्तानी ओरिजिन के कहलाते हैं, जो सन् १९६१ की जनगणना हुई उसमें वे शुमार नहीं हुए। उन्हीं के जरिये से, रिश्तेदारी के जरिये से, लोग पाकिस्तान की तरफ से आते हैं और ग़ैर कानूनी तरीके से रहते हैं। तो क्या इस सिलसिले में जिनके यहां ग़ैर कानूनी तरीके से लोग आते हैं, उनकी कोई जांच पड़ताल की गयी?

†[ ] English translation.

SHRI B. N. DATAR: Yes, it is true that sometimes such illegal immigrants do come here. Now so far as they are concerned, action is taken against them. They are prosecuted and convicted and thereafter deported. Their number has been given by me on a former occasion. It was about 2800 in 1960-61.

श्री नवाबसिंह चौहान : क्या सरकार बताने की कृपा करेगी कि जिन लोगों को यहां से निष्कासित करके पाकिस्तान की तरफ भेजा गया और जिनको साथ ही साथ ग़ैर कानूनी तरीके से यहां हिन्दुस्तान के अन्दर प्रवेश करने पर सजाएं हुईं, क्या उनकी सूचना फौरन नहीं मिल सकती है, क्योंकि आपके रिकार्ड्स में तो यह सब मौजूद होगा ही?

SHRI B. N. DATAR: That figure I have given just now, namely that about 2800 people were prosecuted and 2300 were convicted, and after they have suffered their terms of imprisonment they will be deported, and their number is 2147.

श्री ए० एम० तारिक : मैं होम मिनिस्टर साहब से यह जानना चाहता हूं कि इस सवाल में जो कहा गया है "पाकिस्तानी ओरिजिन"; तो यह "पाकिस्तानी ओरिजिन" के मानी क्या हैं? क्या यह उन लोगों से ताल्लुक रखता है जो हिन्दुस्तान छोड़ कर पाकिस्तान गये और फिर यहां हिन्दुस्तान आये या वह लोग जो पाकिस्तान में पैदा हुए और यहां आये? और उसमें क्या सिर्फ एक फिरके के लोग हैं या बहुत से फिरकों के लोग शामिल हैं?

SHRI B. N. DATAR: Sir, this is what the hon. Member has put down in his question and we tried to understand it as connoting all those who had been originally born in Pakistan and who were treated as nationals under the Constitution and who subsequently became nationals under the Citizenship Act. Apart from them there are infiltrations which are happening and possibly the hon. Member wants to

know those persons who have come here illegally.

SHRI B. K. P. SINHA: I hope, Sir, that Government are aware that there is a law more than ten years old, which prescribes for the expulsion of these illegal immigrants and punishment of those Indian settlers who facilitate and encourage their settlement here. May I know, Sir, if Government have realised, in the light of the experience of the last twelve years, that the law has failed to achieve its purpose? If so, would they care to tighten that law.

SHRI B. N. DATAR: No, Sir, the law had been tightened in 1956 and there have been fairly satisfactory results.

SHRI A. M. TARIQ: May I know, Sir, whether those people who were coming back from Pakistan to Assam were people of some particular communities, for example Bengalis, or do they belong to all the communities who live in Pakistan.

SHRI B. N. DATAR: The hon. Member's question relates more or less to persons of Pakistani origin; he does not confine himself only to Muslims.

SHRI BAHARUL ISLAM: Is the Government aware that quit India notices were served on some Indian citizens and that at least in two cases concerning five persons where two applications were filed, one by one Sekandar Ali Bepari on behalf of himself and his two brothers, and another by one Sital Bepari on behalf of himself and his son, the High Court of Assam found that they were Indian citizens and quashed the quit India notices served on them by the Superintendent of Police of the district of Goalpara,

SHRI B. N. DATAR: I have not been able to follow the hon. Member at all.

MR. CHAIRMAN: Then do not attempt an answer.

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या माननीय मन्त्री महोदय बताने की कृपा करेंगे कि घटना घट चकी है फिर भी प्रश्न के भाग (ख) का उत्तर न देने का क्या कारण है ?

SHRI B. N. DATAR: Sir, I have stated that I am collectng this information and shall place it on the Table of the House. It does not mean refusing to answer.

श्री विमलकुमार मन्नालालजी चौरड़िया : मैं यह पूछना चाहता था कि भाग (ख) में जो प्रश्न है कि कितने लोगों को भारत छोड़ने के नोटिस अब तक दिये जा चुके हैं, तो यह घटना तो घट चुकी है और इसकी नोटिस देने की सूचना भी एक ही दफ्तर से दी जा सकती है, फिर ऐसी स्थिति में यह सारी इन्फारमेशन क्यों नहीं मंगायी जा सकती ?

SHRI B. N. DATAR: Sir, this information has to be collected through the State officers of Assam. The information has been called for and after it is received it will be placed on the Table of the House.

MR. CHAIRMAN: Now will you put your question more clearly,

SHRI BAHARUL ISLAM: My question was: Is the Government aware that quite India notices were served upon some Indian citizens living in Assam, and at least in two cases, in the two applications filed one by one Sekandar Ali Bepari on behalf of himself and his two brothers under article 226 of the Constitution of India, and another petition filed by one Sital Bepari on behalf of himself and his son, the High Court has found that the petitioners are Indian citizens and has quashed the quit India notices served on them by the Superintendent of Police of the district of Goalpara.

SHRI B. N. DATAR: My hon. friend is possibly referring to some *individual cases. I would request* him to pass them on to me. I shall have them fully looked into.